

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI BENCH (COURT - II)**

**IN THE MATTER OF:**  
**Jatinder Kumar Rishhi**

**Item No. 217**  
**65(ND)2012**

**Versus**

... **Applicant/Petitioner**

**Rishi Electronics**

... **Respondent**

**Under Section: 397-398**

**Order delivered on 17.05.2023**

**CORAM:**  
**SHRI. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant**

: Dr. Lalit Bhasin, Ms. Ananya Marwah advocate,  
Adv. Gurucharan Singh

**For the Respondent**

: Adv. Gurucharan Singh for R-5 in CA. No.  
630/2019, Adv. Balaji Subramanian for  
Respondent No.1, Adv. Satyajit Sarna, for  
Respondent No. 2/2A, Adv. Divij Kumar for  
Proposed Respondent Godrej Properties Ltd.

**ORDER**

The request for adjournment made by the Ld. Counsel appearing for Respondent No. 5 is not opposed by the Ld. Counsel appearing for the Applicant. In the interest of justice, the hearing stands deferred to 01.09.2023.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**